

**OFFICE OF THE DISTRICT JUDGE PURBA BARDHAMAN
ENGLISH DEPARTMENT**

Order no. 74 (G) dated, Burdwan the 15th April, 2020.

By Hon'ble High Court's Notification No. 1512- RG dated 08.04.2020, it has been notified for all concerned that upon consideration of the prevailing situation of the pandemic of COVID-19 (Corona Virus), the Hon'ble the Chief Justice, High Court, Calcutta has been pleased to direct that the order of suspension of regular works of the Hon'ble Court and its Circuit Benches, and also in the Subordinate Courts/Offices under its control, as contained in the Court's Notification No. 1498-RG dated 24.03.2020 read with Corrigendum No. 1504-RG dated 24.03.2020, shall continue to operate till 30th April, 2020. The aforesaid notification of the Hon'ble Court further reveals constitution of certain benches on each day, i.e. 16.04.2020, 21.04.2020, 23.04.2020, 28.04.2020 and 30.04.2020, for taking up extremely urgent matters in the Hon'ble High Court, Calcutta through Microsoft Teams or other electronic medium and ends with "Accordingly, all concerned are requested to take necessary and appropriate steps". Now, the Central Project Co-ordinator of the Hon'ble Court, Calcutta vide it's Notification No. 1514-CPC dated 09.04.2020 speaks as follows :

It is hereby notified for information of all concerned that in furtherance of the steps already taken during the period of lockdown to combat the spread of Corona virus (COVID-19) and in continuation of the directions of the Hon'ble the Chief Justice of Calcutta High Court vide Notification No.1498-RG issued on 24th March, 2020 and in view of the order passed by the Hon'ble Supreme Court of India in the matter of SUO MOTU WRIT (CIVIL) NO. 5/2020 dated April 6, 2020, the High Court has been pleased to further direct in respect of the District and Sub-divisional Courts, as follows :-

1. In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lockdown and to avoid overcrowding in court precincts, court proceedings of extremely urgent matters may be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or VidyoMobile application which can be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.
2. If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. The email of the district court should be uploaded in the official website of the District Court. After scrutiny, if the Chief Judge/District Judge, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VideoMobile application or using any other videoconferencing application.
3. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number along with other details as mentioned in para 2. The Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.
4. The District Judge would keep only such offices open with skeletal staff as may be required to facilitate the holding of the concerned courts for extremely urgent cases or as directed from time to time, and for facilitating all matters that may be connected for smoothly holding of such concerned Court, by video-conferencing or otherwise.

All concerned are, therefore, requested to take necessary steps accordingly.

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All concerned have duly been apprised of the Notification No. 1514-CPC dated 09.04.2020. Apropos of the above directions of the Hon'ble Court as contained in Hon'ble Court's Notification No. 1512-RG dated 08.04.2020 and No. 1514-CPC dated 09.04.2020, discussed above, the following Roster/s of the Judicial Officers have been prepared as per direction of the Hon'ble Court through email dated 14th April, 2020 to facilitate court proceedings of extremely urgent matters on days mentioned hereunder;

Name of the Station	Name of the Officer who will sit for taking extremely urgent matter	Name of the officer who will remain stand by.	Date of sitting
Burdwan	Smt. Erina Chatterjee, Civil Judge (Junior Division) 1 st Court, Burdwan.	Sri Rajarshi Mukherjee, Judicial Magistrate, 3 rd Court, Burdwan.	20-04-2020
Burdwan	Smt. Diti Bhattacharjee, Civil Judge (Junior Division) 3 rd Court, Burdwan.	Ishita Acharya, Civil Judge (Junior Division) 2 nd Court, Burdwan.	27-04-2020
Burdwan	Smt. Sangita Dutta, Civil Judge (Senior Division) Burdwan.	Sri Sujit Kumar Bandyopadhyay, Registrar, District Judges Court, Burdwan.	22-04-2020
Burdwan	Smt. Sanjukta Sengupta, Civil Judge (Senior Division) 1 st Additional Court, Burdwan	Sri Sujit Kumar Bandyopadhyay, Registrar, District Judges Court, Burdwan.	29-04-2020
Katwa	Smt Pamela Gupta, Civil Judge (Civil Judge (Junior Division) 1 st Court, Katwa.	Sourav Nandi, Judicial Magistrate, Judicial Magistrate, 2 nd Court, Katwa.	18-04-2020
Katwa	Smt Pamela Gupta, Civil Judge (Civil Judge (Junior Division) 1 st Court, Katwa.	Sourav Nandi, Judicial Magistrate, Judicial Magistrate, 2 nd Court, Katwa.	27-04-2020
Katwa	Sri Surojit Mandal, Civil Judge (Senior Division) Katwa.	Sri Pinaki Mitra, Additional District & Sessions Judge, Fast Track Court, Katwa.	21-04-2020
Katwa	Sri Surojit Mandal, Civil Judge (Senior Division) Katwa.	Sri Bishal Mangrati, Additional Chief Judicial Magistrate, Katwa.	29-04-2020
Kalna	Nilanjan Paladhi, Civil Judge (Junior Division) Kalna.	Dalia Bhattacharya, Judicial Magistrate, Kalna	18-04-2020
Kalna	Nilanjan Paladhi, Civil Judge (Junior Division) Kalna.	Sri Prajjwal Ghosh, Judicial Magistrate, 2 nd Court, Kalna.	28-04-2020
Kalna	Smt. Jhilom Gupta, Civil Judge (Senior Division) Kalna	Sri Indranil Halder, Additional Chief Judicial Magistrate, Kalna.	21-04-2018
Kalna	Smt. Jhilom Gupta, Civil Judge (Senior Division) Kalna	Sri Rajesh Chakraborty, Additional District & Sessions Judge, Fast Track Kalna.	29-04-2020

The aforesaid Judicial Officer will remain present in the station for taking up extremely urgent Civil matters relating to the Court of Civil Judge (Senior Division) and the Civil Judge (Junior Division) of their respective stations only through video-conferencing.

The Judicial Officers concerned shall himself/herself scrutinize, evaluate extremely urgent matters to be received through email during the period mentioned against his/her respective sitting and make necessary steps for preparation of list of cases for uploading in the official website and displaying in the Notice Board within the specified time-frame.

The Judicial Officers in the rank of Additional District & Sessions Judge, Burdwan detained in roster duty in the Burdwan Sadar Sub-division during the period from 15th April, 2020 to 30th April, 2020 will scrutinize the email applications in order to see as to whether the same has been filed as per notified guidelines and to evaluate the urgency of the matter and to prepare a final list of extremely urgent matters of respective jurisdiction within 4.00 p.m. on the very date before the date of sittings scheduled to be held on and to make all necessary steps for wide publication of such list through official website, office notice boards and emails ids of Ld members concerned of the Bar. The applications which would be considered as extremely urgent shall have to be registered under CIS after scrutiny. The list should also contain information of those applications which would not be considered as extremely urgent matter.

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Staff attached to the Courts concerned should be deployed by the POs of the Court concerned to place the case records before the Bench if called for.

The System Officer, SAs & other staff whether attached to Civil establishment or Magisterial Establishment of both District Sadar as well as Sub-Divisions to make themselves in all readiness to attend duty as and when required during the period from 15-04-2020 to 30-04-2020.

The extremely urgent matters receive from the lawyers / litigants through emails will be sent to the under mentioned email i.d. The officers concerned would act only upon such emails which would have reached within the specified dates and time-limit.


Official email i.d of the Judgeship of Purba Bardhaman is “ dj.burdwan@gmail.com ”
Inform.

Sd/- A.Matilal,
District Judge,
Purba Bardhaman.

Memo no. 608 / HC dated, Burdwan the 15th April, 2020.

Copy forwarded for information and taking necessary action to;

1. The District Magistrate, Purba Bardhaman, is requested to ensure to make necessary steps for installation of Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones / tablets of the Public Prosecutor, Special Public Prosecutor, Addl. Public Prosecutor, Government Pleader of Purba Bardhaman Judgeship.
2. The Additional District & Sessions Judge, 1st / 2nd / 3rd / 4th / 5th Court, Burdwan / Katwa / Kalna.
3. The Judge Special Court –cum- Additional District & Sessions Judge, Burdwan.
4. The Additional District & Sessions Judge, Fast Track 1st / 2nd Court, Burdwan / Katwa / Kalna.
5. The Chief Judicial Magistrate, Burdwan.
6. The Additional Chief Judicial Magistrate, Katwa / Kalna.
7. The Civil Judge (Senior Division) Court, Burdwan / Katwa / Kalna.
8. The Civil Judge (Senior Division) 1st / 2nd Additional Court, Burdwan.
9. The Civil Judge (Junior Division) 1st / 2nd / 3rd / 4th Court, Burdwan / Katwa / Kalna.
10. The Judicial Magistrate, 2nd / 3rd / 4th / 5th / 6th Court, Burdwan / Katwa / Kalna.
11. The Principal Magistrate, Juvenile Justice Board, Burdwan.
12. The Registrar / Judge in charge of Accounts / DRR / Civil Copying /Forms & Stationary / Nezarath Department, Burdwan / Katwa / Kalna.
13. The Judge in charge of Criminal Copying Department, Burdwan / Katwa / Kalna.
14. The GP / PP, Burdwan.
15. The Secretary, Bar Association, Burdwan / Katwa / Kalna.
16. The System Officer, Ecourt Project, Burdwan for circulation of this order to the email id of all Judicial officers attached to this Judgeship.


District Judge,
Purba Bardhaman.